

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE  
HOUSE.

**FIFTH REPORT**

(Third Lok Sabha)

I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Fifth Report.

2. The Committee held its sitting on the 4th May, 1963.

3. The Committee considered applications for leave of absence from 16 members. The recommendations of the Committee with respect to these applications are given in the Appendix.

4. The Committee would once again like to draw the attention of the House to the case of Shri U. Muthuramalinga Thevar. Since his election to the House at the last general election, he has not taken his seat in the House and has been applying for leave of absence from the sittings of the House on grounds of illness.

So far he has been granted leave of absence from the sittings of the House for the following periods:

(1) 16-4-1962 to 13-6-1962 (59 days)

(2) 6-8-1962 to 7-9-1962 (33 days)

(3) 8-11-1962 to 11-12-1962  
and

21-1-1963 to 25-1-1963 (39 days).

The Committee in their Fourth Report presented to the House on the 22nd March, 1963, drew specific attention of the House to his case.

He has not attended any of the sittings during the current session. He has also not applied for leave of absence so far. His continuous absence during this session upto the 4th May, 1963 comes to 76 days.

NEW DELHI,  
May 4, 1963.  
Vaisakha 14, 1885 (Saka).

R. K. KHADILKAR,  
*Chairman,*  
*Committee on Absence of Members*  
*from the Sittings of the House.*

APPENDIX

(Vide para 3 of the Report)

Sl. No.	Name of the Member who has applied for leave of absence	Period for which leave applied	Reasons	Period for which leave/condonation of absence recommended by the Committee	Remarks
1	2	3	4	5	6
1	Shri Ghyasuddin Ahmed	30-11-62 to 11-12-62; 21-1-63 to 25-1-63; 18-2-63 to 3-5-63 = 92 days	Illness	30-11-62 to 11-12-62; 21-1-63 to 25-1-63; 18-2-63 to 31-3-63 = 59 days*	
2	Shri Kolla Venkaiah	21-1-63 to 25-1-63; 18-2-63 to 27-4-63 = 74 days	Under detention	21-1-63 to 25-1-63;  18-2-63 to 12-4-63 = 59 days*	
3	Shri R. Umanath.	19-11-62 to 11-12-62; 21-1-63 to 25-1-63; 18-2-63 to 3-5-63 = 103 days.	Under detention	19-11-62 to 11-12-62; 21-1-63 to 25-1-63; 18-2-63 to  5-4-63 = 75 days**	
4	Shri G. Yallamanda Reddy	21-1-63 to 25-1-63; 18-2-63 to 20-4-63 = 67 days.	Under detention	21-1-63 to 25-1-63; 18-2-63 to 12-4-63 = 59 days*	
5	Shri Biren Dutta	20-3-63 to 7-5-63	Under detention	20-3-63 to 7-5-63 = 49 days.	

\*Since the Committee do not recommend leave for more than 59 days at a time, Member may be granted leave for 59 days in the first instance.

\*\*As the Member had completed 60 days of absence on the 21st March, 1963 and the application for leave of absence was received after that date, the Committee recommend that the period of his absence till the date of application may be condoned.

1	2	3	4	5	6
6	Shri Govind Hari Deshpande	22-3-63 to 3-5-63	Illness	22-3-63 to 3-5-63 = 43 days.	
7	Shri Vijaya Bhushan Singh Deo.	20-3-63 to 10-4-63	Remained convalescent	20-3-63 to 10-4-63 = 22 days.	
8	H.H. Maharani Vijaya Rajee Scindia of Gwalior.	1-4-63 to 7-5-63	Undergoing treatment	1-4-63 to 7-5-63 = 37 days.	
9	Shri R.V.G.K. Ranga Rao .	18-2-63 to 8-4-63	Illness	18-2-63 to 8-4-63 = 50 days.	
10	Shri K. Nallakoya Thangal .	2-4-63 to 25-4-63	To visit his consti- tuency.	2-4-63 to 25-4-63 = 24 days.	
11	Shri A. Nesamony . . .	18-4-63 to 7-5-63	Illness	18-4-63 to 7-5-63 = 20 days.	
12	Shri Debendra Nath Karjee .	18-4-63 to 7-5-63	Illness	18-4-63 to 7-5-63 = 20 days.	
13	Shri Ananda Nambiar . . .	30-3-63 to 7-5-63	Under detention	1-4-63 to 7-5-63 = 37 days.	No sitting on 30th and 31st March, 1963.
14	Shri Harish Chandra Mathur	16-4-63 to 7-5-63	Illness	16-4-63 to 7-5-63 = 22 days.	
15	Shri Dasaratha Deb . . .	7-3-63 to 7-5-63 = 62 days	Under detention	7-3-63 to 4-5-63 = 59 days.*	
16	Shri Lal Shyamshah . . .	12-3-63 to 7-5-63	Unavoidable circums- tances	12-3-63 to 7-5-63 = 57 days.	

\*Since the Committee do not recommend leave for more than 59 days at a time, Member may be granted leave for 59 days in the first instance.